

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 23  
CP (IB) No. 02/Vol./Chd/Hry/2020**

**Under Section 59 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

Solize India Pvt. Ltd.

...Petitioner

**Present through Video Conferencing:**

Mr. Yash Pal Gupta, proxy counsel for the petitioner.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by The Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

2. Heard. Learned proxy counsel for the petitioner. Let compliance of order dated 27.06.2022 be made by petitioner at least one week before the next date of hearing. The matter be listed on 18.11.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 26, 2022  
YP